HIGH COURT OF UTTARAKHAND NAINITAL

NOTIFICATION

No. 206 /UHC/Admin.A/2013

Dated: October ₹ 2013

In exercise of powers conferred by Article 227(2) of the Constitution of India, the High Court of Uttarakhand, Nainital with the approval of the Governor of Uttarakhand, is pleased to make the following amendments in General Rules (Criminal), 1977 (applicable to Uttarakhand under U.P. Reorganization Act, 2000).

AMENDMENTS IN GENERAL RULES (CRIMINAL), 1977

The following rules be substituted in place of existing Rule 21 of General Rules (Criminal).

"21 (1) – Every regular criminal case shall be allotted a serial number establishmentwise.

Explanation: In reference to allotment of serial number to the regular criminal case "Establishment" will be of -

- (i) SESSION JUDGE -
 - For the Court of Sessions Judge and other Additional Sessions Judges in the District:
- (ii) CHIEF JUDICIAL MAGISTRATE AT HEADQUARTER For the Court of Chief Judicial Magistrate and all other Judicial Magistrates at headquarter;
- (iii) <u>SENIOR MOST JUDICIAL MAGISTRATE AT OUTLYING COURT</u> All the Courts of Judicial Magistrates in that outlying court.
- (2) All the police challani/reports and private complaints of regular criminal cases shall be filed in the establishment of Chief Judicial Magistrate at headquarter and of the senior most Judicial Magistrate at the outlying court.
- (3) Every regular criminal case received either by way of police challani or private complaint or on committal, will be allotted a serial number in the establishment as per the serial number available in the register of cases of Magistrate and Sessions Court in Form No. 9 and Form No. 15 respectively and such allotted number will not change on transfer of case in the same establishment. However, the serial number of the case will change upon transfer or committal of such case to another establishment and the case shall be numbered afresh there.
- (4) The case to be serial numbered is allotted as aforesaid will be transferred to the concerned court within the establishment as per the jurisdiction determined by the Chief Judicial Magistrate or Session Judge, as the case may be, for taking judicial steps for disposal of case as per law.
- 21-A(1)- A separate series of number shall run in each court of Magistrate and Session Judge, as the case may be, for miscellaneous criminal case. Such number shall be allotted as per the series of number in register of

(Experience)

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miscellaneous case in form no.11. Every number in this series shall be followed by a letter "m".

- A separate series of number shall run in each court before which proceedings (2) are laid under section 122 or to which a case is submitted under section 323 or section 325 or section 360 of the Code. Every number in this series shall be followed by the word "referred".
- (3) A separate serial number shall be given to cases tried summarily.
- (4) A Court of Session exercising criminal jurisdiction over two or more district shall keep a separate series of numbers for each district.
- A separate file shall not be prepared for each panchayatnama (inquest (5) report). It shall be entered serially in register no.12. At the close of each month all reports in which no further action is required shall be consigned to the record room in a monthly bundle, a note being made in the remarks column against each panchayatnama, thus-

"Filed in the monthly bundle for the month of....."

These amendments will come into force with immediate effect.

By Order of the Court

Sd/-(D.P. Gairola) Registrar General.

No. 5783 /XI-a-2/Admin.A/2008

Dated: 3rd oct

Copy forwarded for information and necessary action to: -

1. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun

- 2. Principal Secretary, Legislative, Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
- 3. Principal Secretary, Appointment, Government of Uttarakhand, Dehradun.

4. All the District Judges of State Judiciary.

- 5. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
- 6. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road,
- 7. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
- 8. Judges, Family Court, Dehradun, Hardwar, Nainital, Pauri Garhwal & Udham Singh Nagar.
- 9. Registrar, State Consumer Redressal Commission, House No. 176, Ajabpur
- Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415. 10. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur,
- Distt. Udham Singh Nagar.
- 11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
- 12. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
- Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- 14. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
- 15. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
- 16. Presiding Officer, Industrial Tribunal-cum-Labour Court. Haldwani. Distt. Nainital.
- 17. Registrar (Judicial), Registrar (Protocol), Additional Registrar-I & II.
- 18. P.P.S. to Hon'ble the Chief Justice.
- 19. P.S. to Hon'ble Judges of this Court with the request to place the Notification for kind perusal of Hon'ble Judges.
- 20. Joint/ Deputy/ Assistant Registrar(s) of the Court.
- 21. All the Section Officers.
- 22. Librarian with the direction that the above amendment be incorporated in all the relevant books immediately.

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23. Director, Printing & Stationery, Roorkee for Notification in the next issue of Gazette of Uttarakhand. publication of the

24. I/c N.I.C., High Court of Uttarakhand at Nainital. 25. Guard file/ Assistant Concerned.

Assistant Registrar Admin. A